

HARYANA VIDHAN SABHA

11th SESSION

BULLETIN NO. 8

Tuesday, the 13th March, 2018

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Tuesday, the 13th March, 2018 from 10:00 A.M. to 2.40 P.M.)

1. INTIMATION REGARDING PROVIDING THE BAGS TO THE MEMBERS FOR KEEPING THE BUDGET RELATED DOCUMENTS

At the outset, the Finance Minister informed the House that the Government has decided to provide the bags to the Members for keeping the budget related documents as the matter was raised by some Members earlier in the House. He further stated that the bags have been laid on the tables of the respected Members in House.

II. QUESTIONS

(a) Starred:

| Total No. on the order paper | Answered | Not put | Postponed | No. of Supplementaries |
|-------------------------------------|-----------------|----------------|------------------|-------------------------------|
| 20 | 07 | 01 | - | 13 |

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 05

III. WELCOME TO THE PRESIDENT OF INDIAN NATIONAL LOK DAL AND FORMER CHIEF PARLIAMENTARY SECRETARY.

During the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Ashok Kumar Arora, President of Indian National Lok Dal and Shri Rampal Majra, former Chief Parliamentary Secretary, who were sitting in the V.I.Ps' Gallery to witness the proceedings of the House.

IV. MESSAGE FROM THE GOVERNOR

The Speaker read out the message received from the Governor in respect of the motion of thanks passed by the Haryana Vidhan Sabha on the 8th March, 2018

conveying his sincere thanks to the Hon'ble Members of the Haryana Vidhan Sabha.

V. RAISING THE VARIOUS MATTERS/ADJOURNMENT OF THE SITTINGS:

- (i) During the Zero Hour, Shri Gian Chand Gupta and several other Members including Ministers from the Treasury Benches raised the matter of the Judgment of the Hon'ble Supreme Court dated 12.03.2018 regarding acquisition of 688 Acres of Land in Manesar (Gurugram) during the tenure of Shri Bhupinder Singh Hooda's Government. They created ruckus by waving copies of several Newspapers in which the above said judgment report was showed. They demanded that the former Chief Minister Shri Bhupinder Singh Hooda should be arrested in the light of the judgment of the Supreme Court and also demanded the discussion on this issue.

The Members of the Indian National Congress Party strongly objected it and stated that the judgment of the Supreme Court cannot be discussed in the House. The Speaker informed the Members that if any matter is sub-judice, it cannot be discussed in the House but when the judgment of Supreme Court has come, it can be discussed in the House.

The Chief Minister read out some portion of the judgment of the Hon'ble Supreme Court and further announced in the House that after the Supreme Court's orders, the Government has decided to hand over the cases of Uddar Gagan land Rohtak District and acquisition of land of three villages namely Nangal, Aterna and Sersa of Sonapat District to the C.B.I. for inquiry.

Shri Abhay Singh Chautala, Leader of the Opposition stated that during the last three years, the Government did not take any action on the Charge Sheet containing 400 pages which was given by his party against the former Chief Minister Shri Bhupinder Singh Hooda.

Shri Abhay Singh Chautala also raised the matter of the two leaked audio clips. He further stated that the clean chit had already been given to Shri Bharat Bhushan Bharti, Chairman, H.S.S.C by the Chief Minister, yesterday. He demanded that an FIR should be lodged against the defaulters and this matter may be referred to the C.B.I. for inquiry. The Chief Minister clarified that he has not given any clean chit to anyone.

He further stated that during the last three years of his Government no complaint has been received against the working of the HSSC. But the Members of the Indian National Lok Dal were not satisfied with the clarification made by the Chief Minister. There were disruptions in the House over this issue. The Speaker asked the Members of the Indian National Lok Dal not to obstruct the proceedings of the House but they continued to speak without the permission of the Chair. Shri Abhay Singh Chautala wanted to know from the Government as to whether the Government will enquire into this matter from the CBI or not ? The Chief Minister informed the House that the Director General, Vigilance would enquire into this matter and action would be taken on the basis of his report. Shri Abhay Singh Chautala further stated that when the clean chit has already been given to Shri Bharat Bhushan Bharti by the Chief Minister yesterday then how, the D.G., Vigilance would be able to enquire into this matter properly. The Members of the Indian National Lok Dal trooped into the Well of the House and started to arguing with the Speaker over this issue. The Speaker again requested the Members to take their seats but they did not pay any heed to these requests of the Speaker. Shri Abhay Singh Chautala demanded that the proceedings of the House dated 12.3.2018 in which the clean chit had been given by the Chief Minister, may be shown to the Members in the House so that the position may be clear. There was a uproar in the House.

On finding uproar in the House, the Speaker adjourned the Sitting of the House at 12.26 P.M. for 15 minutes.

The House then adjourned at 12.26 P.M. and re-assembled at 12.41 P.M.

When the House was re-assembled, the Speaker again adjourned the sitting of the House at 12.41 P.M. for 15 minutes.

The House then adjourned at 12.41 P.M. and re-assembled at 12.56 P.M.

VI. NAMING OF THE MEMBERS

When the House re-assembled, the Speaker read out the some portion of the House proceedings dated 12.3.2018 relating to the above said issue and informed the House that no clean chit had been given by the Chief Minister yesterday. But Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal again

raised this issue. The Speaker asked the Member to take his seat as the Chief Minister has already assured the House in this regard. Even the Members of the Indian National Lok Dal again trooped into the Well of the House and started arguing with the Speaker. In spite of having been asked by the Speaker time and again to take their seats but they did not do so. The Speaker asked them not to interrupt the proceedings of the House otherwise he will be bound to name them. But they continued to argue with the Speaker over this issue. The Speaker then named Sardar Jaswinder Singh Sandhu and Shri Abhay Singh Chautala, the Members of the Indian National Lok Dal and asked them to withdraw from the House but they did not do so.

A little later, the other Members of the Indian National Lok Dal present in the House again insisted their demand vociferously and interrupted the proceedings of the House. The Speaker repeatedly requested them to take their seats but they continued to obstruct the proceedings of the House. However, the Speaker warned them but they did not pay any heed to the requests of the Speaker. The Speaker then named S/Shri Anoop Dhanak, Balwan Singh Daulatpuria, Hari Chand Midha, Kehar Singh, Naseem Ahmed, Om Parkash Barwa, Pirthi Singh, Rajdeep Singh Phogat, Ram Chand Kamboj, Ranbir Gangwa, Ravinder Baliyala, Ved Narang and Zakir Hussain, Members of the Indian National Lok Dal and asked them to withdraw from the House. On their not doing so, the Sergeant-at-Arms was directed to execute the orders. The Sergeant-at-Arms, with the aid of the Watch and Ward Staff, took the said Members out of the House on the orders of the Speaker.

VII. REQUEST FOR CALLING BACK THE NAMING MEMBERS OF INDIAN NATIONAL LOK DAL

After naming some Members of the Indian National Lok Dal, Shri Parminder Singh Dhull, M.L.A. requested the Speaker that the named Members of the Indian National Lok Dal may be called back in the House so that they can participate in the discussion of the General Budget.

VIII. WALK OUTS

- (i) Shri Parminder Singh Dhull and Shri Makhan Lal Singla, Members from the Indian National Lok Dal staged a walk out as a protest against not calling the named Members of their party.

- (ii) A little later, the Members of the Indian National Congress Party also staged a walk out as a protest against not taking the resignation from Shri Bharat Bhushan Bharti, Chairman, H.S.S.C. over the issue of alleged bribe.

IX. SUSPENSION OF THE MEMBERS

The Parliamentary Affairs Minister condemned the conduct and behavior of the Members of the Indian National Lok Dal. Thereafter, he moved-

that S/Shri Abhay Singh Chautala, Anoop Dhanak, Balwan Singh Daulatpuria, Hari Chand Midha, Sardar Jaswinder Singh Sandhu, Kehar Singh, Naseem Ahmed, Om Parkash Barwa, Pirthi Singh, Rajdeep Singh Phogat, Ram Chand Kamboj, Ranbir Gangwa, Ravinder Baliala, Ved Narang and Zakir Hussain be suspended from the service of the House for their misconduct, most irresponsible behaviour unbecoming of the members of this august House and their grossly disorderly conduct in the House for the remainder sittings of the present Session.

The motion was put and carried.

X. WELCOME TO THE TEACHERS AND STUDENTS OF HIMACHAL COLLEGE OF LAW, KALA AMB/ CHAIRMAN AND COUNCILORS OF MUNICIPAL COMMITTEE, ASSANDH, KARNAL AND PRESIDENT OF SARPANCH ASSOCIATION AND OTHER SARPANCHES, NISSING BLOCK/ MASTER KUNAL YADAV, A GOOGLE BOY/ SHRI KHURSHID ALAM, AN EDUCATIONIST / PROFESSORS AND STUDENTS OF THE GOVERNMENT WOMEN COLLEGE, SECTOR 14, PANCHKULA/ LAW STUDENTS OF THE PANJAB UNIVERSITY, CHANDIGARH AND FORMER MEMBER OF THE HARYANA VIDHAN SABHA.

During the Zero Hour:-

- (i) the Parliamentary Affairs Minister, on behalf of the House, welcomed the teachers and students of Himachal College of Law, Kala Amb, who were sitting in the visitors' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister, on behalf of the House, welcomed Chairman and Councilors of Municipal Committee, Assandh, Karnal and President of Sarpanch Association and other Sarpanches, Nissing Block, who were sitting in the visitors' Gallery to witness the proceedings of the House.
- (iii) the Parliamentary Affairs Minister, on behalf of the House, welcomed Master Kunal Yadav, Google Boy S/o Shri Sanjay Yadav and Shri

Khurshid Alam, an Educationist in London, who were sitting in the visitors' Gallery to witness the proceedings of the House.

- (iv) the Parliamentary Affairs Minister, on behalf of the House, welcomed to the Professors and Students of the Government Women College, Sector 14, Panchkula and Law Students of Panjab University, Chandigarh, who were sitting in the visitors' Gallery to witness the proceedings of the House.
- (v) the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Banta Ram Balmiki, former Member of the Haryana Vidhan Sabha, who was sitting in the V.I.P's Gallery to witness the proceedings of the House.

XI. RESUMPTION OF GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2018-19

General discussion on the Budget Estimates for the Year 2018-19 was resumed.

Dr. Kamal Gupta, a Member from the Treasury Benches, spoke for 35 minutes.

Dr. Raghuvir Singh Kadian, a Member from Indian National Congress Party, spoke for 39 minutes.

The Deputy Speaker occupied the Chair from 02.04 P.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House as under:

- (i) At 2.00 P.M. for 20 minutes.
- (ii) At 2.20 P.M. for 10 minutes.
- (iii) At 2.30 P.M. for 05 minutes.
- (iv) At 2.35 P.M. for 05 minutes.

The Sabha then adjourned till 10.00 A.M. on Wednesday, the 14th March, 2018.

CHANDIGARH
The 13th March, 2018.

SECRETARY

